

DA-106/04

13.1.2006

Hon. Mr. D.R. Tiwari, A.M.

None for the applicant,
even in the Revised Call.
Shri G. R. Gupta, learned Counsel
for the respondents is present.

The O.A. is dismissed in
default and for non-prosecution.

Deva
A.M.

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OR

In this case
it has come to
notice that
Copy of Respondents
order dt 13-1-06.
Counsel has been
received by Sri
S. Singh, Senior
Standing Counsel,
Govt of India. Sri
S. R. Gupta Addl.
Standing Counsel
is pleading the
case as Respondents
Counsel.

If approved
a fresh copy of
order dt 13-1-06
may be issued
to Sri S. R. Gupta
Addl Standing Counsel DR(7) -
Govt of India. Submitted

Sd/- Mun
08.12.06
8-2-06